

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 78/MP/2014

Subject : Petition under Section 79 (1) (c) (d) and (f) of the Electricity Act, 2003 read with Regulations 24 & 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 12.5.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : BSES Yamuna Power Ltd. and others

Parties present : Shri V.Srinivas, PGCIL

Record of Proceedings

The representative of the petitioner requested the Commission to adjourn the matter for two weeks.

2. The Commission observed that payment of transmission charges is a bilateral issue between the petitioner and DICs and any default on the part of the any beneficiaries should be dealt with in accordance with the provisions of Transmission Service Agreement and provisions of the Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010.

3. The Commission directed the petitioner to file the latest status of outstanding dues on affidavit, by 29.5.2015.

4. The Commission observed that there is no requirement for further hearing the matter as the petition has been heard a number of times in the past.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**